

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 153(ND)/2016

IN THE MATTER OF:

Dakshaa Infrabuild Pvt. Ltd. & Ors.

.....Petitioners

v.

Rochee Resorts India Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 241, 242, 243 & 213

Order delivered on 18.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Mr. Shariq J. Reyaz, Advocate

For the Respondent(s) :

ORDER

This is an application for withdrawal of the Company Petition No. 153(ND)/2016 on the ground that after amicable negotiations between the parties they have settled the disputes which has been duly recorded in an Arbitral award dated 14.06.2017 (Annexure-A)

In view of the above, the application is allowed. The Company Petition No. 153(ND)/2016 is dismissed as withdrawn.

Sd-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd-

(R. VARADHARAJAN)
MEMBER JUDICIAL

18.09.2017

VINEET